

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA 913 of 1996

Present : Hon'ble Mr. S. Biswas, Administrative Member
Hon'ble Mr. Nityananda Prusty, Judicial Member

M. Thaviti Naidu

-VS-

S.E.Railway

For the Applicant : Mr. Samir Kr. Ghosh, Counsel

For the Respondents: None.

Date of Order : 17-11-2003

ORDER

MR. NITYANANDA PRUSTY, JM

Heard Mr. Ghosh, Ld. Counsel for the applicant. Earlier Mr. P. Chatterjee, Ld. Counsel appeared in this case on behalf of the departmental respondents. But when the matter is taken up for hearing to-day, Mr. Chatterjee, Ld. Counsel is not present in Court. However, Mr. K.C. Saha, Ld. Counsel submits that Mr. Chatterjee has already returned the brief to the Railway Administration for engaging another lawyer in this case. But nobody has ~~been~~ been engaged by the Railway Administration till date. Reply has already been filed by the Railway Administration denying all the averments/allegations made in this application by the applicant.

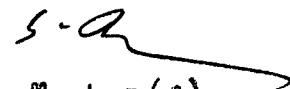
2. Mr. Ghosh, Ld. Counsel for the applicant submits that if this application is disposed of with a direction to the General Manager, S.E. Railway to dispose of the representation dated 9.12.95 (Annexure-A/3) ^{O.A.} treating this as a part thereof within a stipulated period by passing a reasoned and speaking order, then his client will be satisfied.

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3. In view of above submissions made by the Ld. Counsel for the applicant, we have decided to dispose of the case at this stage. Accordingly, the respondent No.2 (General Manager), S.E. Railway is directed to consider the representation of the application dated 9-12-95 (Annexure-A/3) treating this O.A. as a part thereof, by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order and communicate the order to the applicant within two weeks thereafter. The O.A. is accordingly disposed of. However, there shall be no order as to costs.



Member (J)



Member (A)

DKN